



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 225/TL/2024

Dated: 17.10.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 & 15 of the Electricity Act, 2003 (the Act) has been made by **Karur Transmission Limited**, C 105, Anand Niketan, New Delhi-110021 for the grant of a separate transmission licence for Augmentation of "2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS on RTM route" (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

S. No.	Name of the scheme and Implementation timeframe	Estimated Cost (₹ Crores)	Remark
1	Augmentation of 2x500 MVA, 400/230 kV transformation capacity (3rd & 4th ICTs) at Karur PS Tentative Implementation timeframe: 18 months	115	Approved to be implemented under RTM by Karur Transmission Limited

Detailed scope of the Scheme is given below:

S. No.	Scope of the Transmission Scheme	Capacity/ km
1	Augmentation of 2x500 MVA, 400/230 kV transformation capacity (3rd & 4th ICTs) at Karur PS	i. 500 MVA, 400/230 kV ICTs – 2 Nos. ii. 400 kV ICT bay – 2 Nos. iii. 230 kV ICT bay – 2 Nos.

2. The Central Transmission Utility of India Limited vide its letter dated 17.7.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 16.10.2024 in Petition No. 225/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Karur Transmission Limited before the Commission can be accessed at the www.adanienergysolutions.com or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **1.11.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **5.11.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary